

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 25/MP/2026

Subject : Petition under Sections 79(1) of the Electricity Act, 2003 and the CERC Conduct of Business Regulations, 2023, for seeking relief of under-recovery of fixed charges for NTPC's gas-based stations.

Petitioner : NTPC Limited (NTPC)

Respondent : National Load Dispatch Centre (NLDC) & Ors.

Date of Hearing : **11.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Ms. Himaangini Mehta, Advocate, HPPC
Shri Raheel Kohli, Advocate, HPPC
Shri Debajyoti Majumdar, NLDC
Shri Ashok Rajan, NLDC
Shri Alok Mishra, NLDC
Ms. Himani Dutta, NLDC
Ms. Suparna Srivastava, Advocate, PSPCL
Ms. Surbhi Gupta, Advocate, PSPCL
Shri Sudhi Singh, Advocate, PSPCL
Shri Aashish Anand Bernard, Advocate, MPPMCL
Shri Paramhans Sahani, Advocate, MPPMCL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the matter requires detailed arguments and further apprised the Commission that while certain Respondents have exercised their option to exit the Bulk Power Supply Agreements ("BPSAs"), such an exit by them would be relevant only in respect of prayer (c), whereas prayers (a) and (b) would survive independently, as they relate to the manner in which the gas-based generating stations are being utilised by the grid operator under SCUC and the Ancillary Services mechanism, and the corresponding recovery of fixed charges. The Petitioner further sought time to file its rejoinder to the reply filed by Respondent No.4/PSPCL.

2. The learned counsel appearing for Respondent No. 3/HPPC, while entering her appearance, sought two weeks' time to file a reply.

3. The learned counsel appearing for Respondent No. 4/PSPCL submitted, with reference to prayers (a) and (b), that the relief sought by the Petitioner essentially seeks introduction of a mechanism for recovery of fixed charges. She submitted that such a mechanism under the Ancillary Services framework would require amendment of the applicable regulations. Learned counsel further submitted that while the 2015 Ancillary Services Regulations had provided for recovery of fixed charges, the 2022 Regulations make a specific departure from such mechanism.

4. The learned counsel appearing for Respondent No. 6/MPPMCL submitted that MPPMCL had already exited from the arrangement in 2022, which fact has also been admitted by the Petitioner in the Petition and reflected in the chart furnished therein. Since the contractual arrangement with MPPMCL had already ended in 2022, nothing survives against MPPMCL in the present Petition.

5. In response to the submissions of the Respondents, the learned counsel for the Petitioner submitted that, even if the beneficiaries have exited the BPSAs, the issue of compensation for fixed charges would continue to arise where the generating stations are being utilised for grid-support functions.

6. Considering the submissions made by the learned counsel for the parties, the Commission directed as under:

(a) Respondent No. 3/ HPPC, to file its reply, within two weeks with a copy to the Petitioner, who may file its rejoinders, within two weeks thereafter.

(b) The Petitioner to file the following information/clarification, on an affidavit, within two weeks with a copy to the Respondents, who may also file their response, if any, within two weeks thereafter:

(i) How the Respondents Nos. 2 to 6 are necessary or proper parties to the Petition as they have already exited the PPA in the year 2021?

(ii) On what basis the Petitioner is claiming fixed charges for scheduling under the Ancillary Mechanism and SCUC as per the provisions of CERC Ancillary Services Regulations, 2022 & IEGC Regulations, 2023?

7. The Petition will be listed for hearing on **19.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)